

(OPEN COURT)

Central Administrative Tribunal
Allahabad Bench, Allahabad.

Dated: Allahabad, This 14th Day of July, 2000.

CORAM:

Hon'ble Mr. Rafiq Uddin, J.M.

Hon'ble Mr. M.P. Singh, A.M.

Original Application No. 728 of 1995.

Mohan Lal,
S/o Sri Baddri Prasad,
Residence of Janakpuri Colony,
Ram Ghat Road, Aligarh.

... Applicant.

Counsel for the Applicant: Sri Devendra Dahama, Adv.

Versus

1. Manager,

Government of India Press,
Aligarh.

2. Union of India through

Manager, Government of India Press,
Aligarh.

... Respondents.

Counsel for the Respondents: Sri N.B. Singh, Adv.

O R D E R (Open Court)

(By Hon'ble Mr. Rafiq Uddin, J.M.)

The applicant seeks a direction to be issued to the respondent No.1 to decide the representation of the applicant dated 18.1.95 within stipulated time.

2. The case of the applicant in ^{brings} that respondent No.1 invited applicant ^{from the Employment Exchange, Aligarh} for making appointment on the post of Workman. The Employment Exchange, Aligarh ~~had~~ forwarded the name of the applicant for consideration

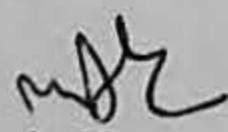
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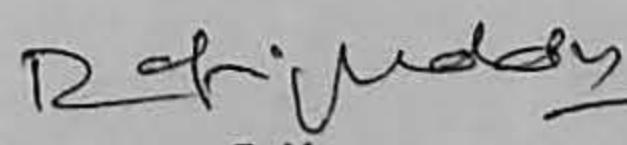
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for appointment. The applicant was also vide notice dated 16.11.1994 issued by the respondent No.1 called for interview on 07.12.1994 in the office of the respondent No.1 with Original Certificate and Character Certificate. The applicant claims that he was present at the time of interview with all requisite Original Certificates. The applicant is a Scheduled Caste Candidate and he was not interviewed on 07.12.1994. The applicant submitted the representation on 18.1.1995 to respondent No.1 (A copy which has been Annexed as Annexure-4) but the same has not been decided by the respondents. The respondents in their counter reply have denied that applicant was deprived from participating in the interview. The respondents on the other hand claims that the applicant did not produce Original Testimonial before the selection Board. However, the applicant was called for test and interview during the period of test and interview but he did not remain present till the end of interview. The selection of the candidates were made on the basis of merit.

3. It is evident from the perusal of the pleadings that the grievance of the applicant is that the respondent No.1 has not considered and replied his representation. The respondent No.1 has stated that the respondent is not legally bound to reply the representation of the applicant. We also agree from the stand taken by the respondents because the representation in question is not a statutory representation having not been provided under any rules. Therefore, respondent No.1 is not bound to reply the same. The O.A. is mis-conceived and is accordingly dismissed.

4. There shall be no order as to costs.


A.M.


J.M.